

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

30.

C.P.(IB)/173(MB)2021

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.05.2023**

NAME OF THE PARTIES:

J. Poonamchand & Sons

vs

Sunflag Iron And Steel Company Ltd.

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Mr. Amir Arsiwala a/w Mr. Amey Hadwale, Ld. Counsel for the Operational Creditor present. Mr. Jaydeep Mehta i/b Lexstreet Advisors LLP, Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Corporate Debtor submits that the registry, vide an email dated 17.05.2023, has informed about existence of defects and that happened only after much persuasion and four reminders to registry. In view thereof, he seeks time to remove the defects and to file on the portal.
3. List this matter on **02.06.2023**.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)